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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 85/NCLT/AHM/2017
c.w. CA(CAA) No. 73/NCLT/AHM/2017**

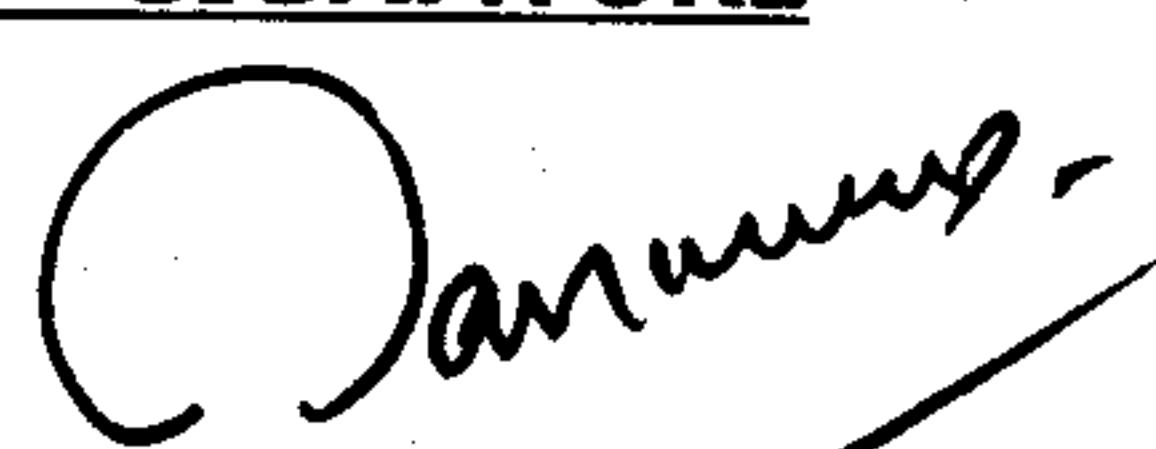
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: **AIMS Oxygen Pvt Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	JAY KANSARA	{ i/b Wadia Ghandy & Co. Advocates		Parmanu - 
2.	PRIYAM SHAH			Shahy 

ORDER

Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Petitioner.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 19.09.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Vadodara edition and "Loksatta" Gujarati Daily Vadodara Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 19.09.2017 for hearing.

B Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of August, 2017.